

(18)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

C.P. 74/94

in

O.A. 151/94.

Dt. of Decision : 24.11.94.

- | | |
|----------------------------|--------------------------|
| 1. J.J. Das | 22. K.K. Nambiyar |
| 2. V.Seetha Raman | 23. Gullam Mohd. Ashfaq |
| 3. L.Ramachander | 24. Mallamma |
| 4. T.Narasimhulu | 25. T.Nookraj |
| 5. G.S.Bedarii | 26. Mrs. Laxmi K.Pillai |
| 7. Jaitu Nisha | 28. J.Ramesh |
| 8. Murarilal Goyer | 29. Manorama |
| 9. Shivacharan | 30. Yesam Dasrathi |
| 10. Mahalaxmi | 31. E.D. Vargheesh |
| 11. N.Chkavarte | 32. Maria Kutty Skaria |
| 12. Molly Thankachan | 33. Bydu Prabhaker |
| 13. Syed Fasiulla Hussaini | 34. Ch. Srinivasa Rao |
| 14. V.Pennamma | 35. P.V. Chakra Pani |
| 15. Veera Ragharam | 36. Dashrath Singh |
| 16. M.Kamlesh | 37. Dhana Skakaran |
| 17. Mrs. Sati Babu | 38. Mrs. Aruna Chowdary |
| 18. Mrs. Krishna Devi | 39. Y.R. Chowdary |
| 19. Mrs. V.Chandran | 40. Suryamani Sahoo |
| 20. Mrs. P.N.Thankmani | 41. Mrs. Soosamma Samuel |
| 21. P.Chandran | 42. Abhaya Kumar |

.. Petitioners/
Applicants.

Vs

1. Sri R.N.Dahavan, aged not known,
Secretary for Ministry of Home Affairs,
Union of India, North Block, New Delhi.
2. Sri P.L.Mishra, aged not known,
Secretary for Ministry of Health &
Family Welfare, New Delhi.
3. Sri S.V.M.Trapathi, aged not known,
Director General of Police, Central
Reserve Police Force, New Delhi.
4. Sri D.R.Kartikayan, aged not known
Inspector General of Police, Central
Reserve Police Force, Road No.12,
Banjara Hills, Hyderabad-24.
5. Sri Dr.D.N.Kar, Chief Medical Officer,
2nd Base Hospital, Central Reserve
Police Force, Hyderabad-5.

.. Respondents/
Respondents.

Counsel for the Petitioners : Mr. J.V.Prased

Counsel for the Respondents : Mr. N.V.Ramana, Addl.CGSC.

CORAM:

THE HON'BLE SHRI A.V.HARIDASAN : MEMBER (JUDL.)

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

(19)

C.P.No.74/94
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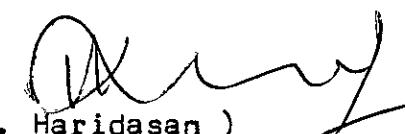
O R D E R

(As per Hon'ble Sri A.V. Haridasan, Member (J))

The learned counsel for the respondents produced for our perusal a telex message stating that the government approval has been accorded for payment of Patient Care Allowance to the petitioners in this case. He also states that the consequent payment would be made within a period of two weeks. A copy of the signal is kept on record. The submission of the counsel for the respondents is recorded and the ~~in the file~~. The C.P. therefore is dismissed and ~~the notice issued to the respondents is discharged.~~

No costs.


(A.B. Gorathi)
Member (A)


(A.V. Haridasan)
Member (J)

Dt. 24-11-1994
Open Court Dictation

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Dy. Registrar (P)

kmv

C on Pg. - 3/-